

SUPREME COURT OF INDIA

Tara Chand

Vs.

Ratan Lal

(B.N.Kirpal and S.Rajendra Babu JJ.)

29.11.1999

ORDER

The Text below is only a summarized version of the order pronounced

Appellant filed eviction petition on ground of non payment of rent. High Court held that appellant was not entitled to decree of possession as it had not been pleaded that tenant had neither paid amount due to him from six months. Order of High Court set aside on ground that it failed to take into consideration that delay was of merely 8 days.